

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 348 of 2018

Rekha Agarwal

..... Petitioner

Versus

The State of Jharkhand & Others

..... Opposite Parties

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Mr. Abhishek Sinha

For the O.Ps:

Mr. Dipak Dubey, A.C to A.A.G-II

13/11.09.2020 It is informed that L.P.A. No. 395/2018 preferred by the State of Jharkhand against the order dated 10.01.2018 passed by this Court in W.P.(C). No. 4963/2014 has already been dismissed by the learned Division Bench of this Court vide judgment dated 11.12.2019.

Reference may be made to the order dated 24.01.2020 whereby the opposite parties were granted six weeks' time to file compliance affidavit. No affidavit whatsoever much less the compliance affidavit has been filed by the opposite parties after 24.01.2020. The said approach of the opposite parties is highly deprecated by this Court. Hence, a cost of Rs.10,000/- is imposed upon the opposite parties to be paid in favour of the Jharkhand Advocates' Association Welfare & Development Fund within two weeks.

At the request of Mr. Dipak Dubey, learned A.C to A.A.G-II appearing on behalf of the opposite parties, put up this case on 09.10.2020 under the heading 'For Admission' by way of last indulgence to the opposite parties to comply the aforesaid order of this Court.

Satish/-

(RAJESH SHANKAR, J)